Bill No 4/1997.

## (TO BE PUBLISHED IN DELHI GAZETTE - PART IV EXTRA ORDINARY)

## GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)

SHAM NATH MARG : DELHI - 110 054.

No.T. 13(6)/97-LAD - 670

Dated, 9th Meptember, 1997

The fellowing Act of the Legislative Assembly re-ceived the assent of the President of India on 30th August, 1997 and is hereby published for general information.

> THE DELHI MEMBERS OF LEGISLATIVE ASSEMBLY (REMOVAL OF DISQUALIFICATION ) ACT, 1997.

Dated, 9th September, 1997

certain provide for the removal of disqualifications for being chosen being a member of the Legislative Assembly of the National Capital Territory of Delhi.



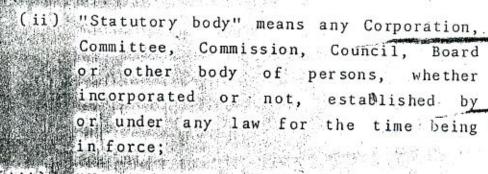
BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi In the Forty Eighth Year of the Republic of India as follows: -

Short title dommencement

- 1 (1) This Act may be called the National Capital Territory of Delhi Members of Legislative Assembly (Removal of Disqualifications) Act, 1997.
  - once. It shall come into force (2)

Definitions

the unless Act, this In Definitions context otherwise requires -



(iii) "Non-statutory body" body of persons other than a statutory body.

Removaliof certain ions

A person shall not be disqualified for being chosen as, or for being, a member of the disqualificat-Legislative Assembly of the National Capital Territory of Delhi merely by reason of the fact that he holds any of the offices prescribed in the Schedule appended to this Act.

SCHEDULE (Section 3)

The office of the Chairman, Delhi Khadi & Village Industries Board

Chairman, the Delhi Commission for Women.

Provided that the Chairman, Director or Member of any of the aforesaid Board or Body shall not be entitled to any remuneration other than compensatory

(DAS)

UNDER SECRETARY (L.A.P